

crores a year), the number of complaints is only 8 lacs which works out to 0.007% of the total traffic.

#### **Abolition of Court Fee**

2372. PROF. K. V. THOMAS: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether there is any proposal to abolish court fee; and

(b) if not, whether court fee is proposed to be made uniform throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) No, Sir.

(b) A Committee of the Law Ministers of States examined the question of Rationalisation of Court Fees with a view to bringing about uniformity in the matter. Their Report has been referred to the Law Commission in the context of its study of reforms in Judicial Administration. However, since Court Fee is a State Subject (except in Supreme Court) *vide* Entry 3 under List II of the Seventh Schedule to the Constitution of India, it is for the State Governments to take appropriate decision in the matter on the recommendations of the Central Government

#### **Financial Aid for Coir Corporation in Kerala**

2373. PROF. K. V. THOMAS:  
SHRI SURESH KURUP:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Kerala Government has requested Union Government for financial aid to Coir Corporation;

(b) if so, whether the proposal has been accepted; and

(c) the quantum of aid so granted by Government?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM): (a) No such proposal has been received.

(b) and (c) Do not arise.

[*Translation*]

#### **Acquisition of Land by Coal Mining Corporation**

2374. DR. PRABHAT KUMAR MISHRA: Will the Minister of ENERGY be pleased to state:

(a) the number of villages acquired so far by the Coal Mining Corporation in Bilaspur district in Madhya Pradesh;

(b) the number of persons displaced as a result thereof and whether the work of their rehabilitation, compensation and providing employment has since been completed; and

(c) the details of welfare measures taken for those displaced under the Government policy?

THE MINISTER OF ENERGY (SHRI VASANT SATHE): (a) to (c) The information is being collected and will be laid on the Table of the House.

[*English*]

#### **International Organisation of Consumer Unions**

2375. SHRI C. MADHAV REDDI: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether International Organisation of Consumer Unions (IOCU) Hague and Penang are recognised by Union Government and if not, whether necessary recognition is being accorded;